

ITEM NO.15

COURT NO.5

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).15453/2024

(Arising out of impugned final judgment and order dated 08-05-2024 in PIL No. 173/2022 passed by the High Court Of Judicature At Bombay)

SHAIKH MASUD ISMAIL SHAIKH & ORS.

Petitioner(s)

VERSUS

THE UNION OF INDIA & ORS.

Respondent(s)

(IA No.151407/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.151408/2024-EXEMPTION FROM FILING O.T.)

Date : 02-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s)

Mr. S B Talekar, Adv.
Mr. Sudhanshu Kaushesh, Adv.
Mr. Pulkit Agarwal, AOR
Mr. Ajinkya Sanjay Kale, Adv.
Ms. Madhavi Ayyappan, Adv.
Mr. Avnish Chaturvedi, Adv.
Mr. Shreyans Raniwala, Adv.
Mr. Vibhu Tandon, Adv.
Mr. Mohd Anas Chaudhary, Adv.
Mr. Mohd Sharyab Ali, Adv.

For Respondent(s)

Mr. Tushar Mehta, Solicitor General
Mr. Aaditya Aniruddha Pande, AOR
Mr. Siddharth Dharmadhikari, Adv.
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Ms. Preet S. Phanse, Adv.
Mr. Adarsh Dubey, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

Heard Mr. S. B. Talekar, learned counsel appearing on behalf of the petitioners.

We see no reason to interfere with the impugned order. The special leave petition is accordingly dismissed.

Pending application(s), if any, stand closed.

**(TUSHAR BISHT)
COURT MASTER**

**(KAMLESH RAWAT)
ASSISTANT REGISTRAR**